

and (b). Public exhibition or circulation in any manner of any obscene object is an offence punishable under Section 292 of the Indian Penal Code which is applicable throughout the country. There is no special problem in the Union Territories as distinct from the States.

(c) Does not arise.

Wealth and Income Taxes

1958. Shri Kalika Singh: Will the Minister of Finance be pleased to state:

(a) the number of tax-payers who pay more than hundred per cent of their income by way of Wealth and income taxes;

(b) the approximate percentage of the number of such tax-payers to the total number of tax-payers; and

(c) the percentage in terms of valuation of the amount of taxes which is in excess of hundred per cent of the incomes to the total amount of aforesaid taxes?

The Minister of Finance (Shri Morarji Desai): (a) to (c). The information is not readily available. It is being collected and will be laid on the Table of the House as soon as possible.

Pay Scales of Civilian Officers in Ordnance Establishments

1959. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether new pay scales for civilian officers in Ordnance Establishments including those working in Directorate General of Ordnance Factories have now been finalised;

(b) if not, the reasons for the delay; and

(c) the steps taken to expedite finalisation?

The Minister of Defence (Shri Krishna Menon): (a) to (c). Proposals for the reorganisation of the Cadre

of the Indian Ordnance Factories Service and for improved pay scales for officers in the Directorate General of Ordnance Factories are under active consideration. Every effort is being made to expedite a decision.

Government Employees on Study Leave Abroad

1960. Shri D. C. Sharma: Will the Minister of Finance be pleased to state:

(a) what is the number of Central Government Employees who are away to U.S.A. and U.K. (separately) on study leave; and

(b) how many of them have gone on their own expenses but on leave as may be due to them?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The information is being collected and will be placed on the Table of the Sabha as soon as it becomes available.

Grade IV Employees

1961. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) what criteria have been adopted during the years 1955 and onwards for fixing seniority in Grade IV of the Central Secretariat Service;

(b) on what basis the persons who were not in Government service on 1st January, 1958 have been placed senior to those who were holding substantive posts on that date in the recently published civil list of Grade IV of the Central Secretariat Service;

(c) whether Government are aware that modification of the principle of seniority has created a lot of disappointment among a large section of affected persons who have been working in that grade for more than 7 years because of having been declared junior to those persons who joined service as late as more than 7 years later; and

(d) if so, what steps Government propose to take to mitigate those hardships?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (d). A statement indicating the position is laid on the Table. [See Appendix III, annexure No. 70].

Stainless Steel Quota for Jammu and Kashmir

1962. Shri A. M. Tariq: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the number of persons who have been allotted the quota of stainless steel in Jammu Industrial Estate during 1959-60 and 1960-61 so far;

(b) whether these persons have been able to utilise the quota sanctioned to them; and

(c) if not, how that sanctioned quota has been utilised otherwise?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Two.

(b) and (c). 52 tons of stainless steel sheets have been released in favour of these firms and the allottees have lifted all the material. The material has been allotted on the recommendation of the Director of Industries and Commerce, Government of Jammu and Kashmir, and these industries are under his administrative control. It is for State authorities to ensure that materials received by the above units are properly utilised. We have no information about the actual utilisation of steel by various parties.

Hindi Encyclopaedia

1963. { Shri D. C. Sharma;
Shri Jagdish Awasthi;
Shri Assar:

Will the Minister of Education be pleased to state:

(a) whether he has suggested that Roman numerals be used in the Hindi

Encyclopaedia being brought out by the Kashi Nagari Pancharini Sabha;

(b) whether this suggestion has been opposed by a large section of the public; and

(c) if so, the reaction of Government thereto?

The Minister of Education (Dr. K. L. Shrimall): (a) The Nagari Pracharini Sabha, Varanasi has been directed to use international numerals only in respect of technical articles and chemical formulae in the Hindi Encyclopaedia.

(b) and (c). No, Sir. A few criticisms have, however, appeared in the Press and they are being examined.

Child Welfare Programme

1964. Shri P. C. Borooah: Will the Minister of Education be pleased to state:

(a) the amount spent on Child Welfare Programme during each of the years during the Second Five Year Plan;

(b) how much has been allocated for these programmes for the Third Five Year Plan period; and

(c) how many voluntary organisations are at present in the field of child welfare in the country?

The Minister of Education (Dr. K. L. Shrimall): (a) to (c). The requisite information is being collected. It will be laid on the Table of the Sabha as soon as possible.

Terminal Tax on Railway Passengers

1965. Shri P. C. Borooah: Will the Minister of Finance be pleased to state:

(a) whether there has been a proposal to levy a terminal tax on railway passengers;

(b) if so, whether Government do not consider it to be advisable and why;